

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1744
TO BE ANSWERED ON: 13.12.2023

RULES UNDER DATA PROTECTION ACT

1744. SHRI PRADYUT BORDOLOI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has been formulating the rules under the Data Protection Act and if so, the details thereof;
- (b) the details of the public consultations process being followed in formulation of the rules;
- (c) whether the framework in relation to the Data Protection Board (DPB) has been prepared and if so, the details thereof;
- (d) whether the Government has selected the Chairperson and other members of the Board; and
- (e) if so, the details thereof and if not, the likely time by which the DPB be constituted by the Government?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (e):The Digital Personal Data Protection Act, 2023 (The DPDP Act) provides for the processing of digital personal data in a manner that recognizes the need to process personal data for lawful purposes by the data fiduciaries. Ministry of Electronics and Information Technology ('MeitY') is engaged in consultations with different stakeholders to take inputs on the Act and the Data Protection Board of India. The Board will, as far as practicable, function as a digital office.

.*****

